

**National Company Law Appellate Tribunal, New Delhi**  
**Principal Bench**

**Company Appeal (AT) (Ins) No. 1017 of 2020**

**IN THE MATTER OF:**

**Shri Abhinandan Jain**

**...Appellant**

**Vs.**

**Tanaya Enterprises Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant:**

**Mr. Sudhir Makkar, Senior Advocate  
Mr. Shalabh Singhal, Mr. Anil K. Saxena,  
Ms. Saumya Gupta, Advocates**

**For Respondent:**

**Mr. Anant A. Pavgi, Advocate**

**ORDER**

**(Through Virtual Mode)**

**12.02.2021:** On 29<sup>th</sup> January, 2021, Learned Counsel for the Appellant sought time to file the 'Rejoinder' to the 'Reply Affidavit' filed on behalf of Respondent No.1. He is also directed to file written submissions not more than three pages.

Learned Counsel for the Appellant submitted that he has filed 'Rejoinder' to the 'Reply Affidavit' through soft copy only yesterday. He may file Hard copy of Rejoinder latest by Monday.

Parties may file brief written submissions not more than three pages along with case laws, if any, within one week.

List this matter on **24<sup>th</sup> February, 2021.**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**

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